

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-22(ND)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

.....PETITIONER

Vs.

M/s Shekhar Resorts Ltd. & Ors.

.... RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 16.05.2018

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

For the Respondent :

For the Income Tax :

ORDER

Learned counsel for the parties are present. In order to furnish copies filed by the respective parties before this Tribunal, in compliance with the order dated 17.04.2018 both the counsels seek some time to serve the copies which has been filed or proposed to be filed by way of ^{making it} ~~being~~ available ~~to~~ to the counsels for the other side within a period of two days from today. Ⓟ

Post the matter for enquiry on 07.06.2018.

— Sol —

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar
16.05.2018

— Sol —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)